

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1200  
TO BE ANSWERED ON 16<sup>th</sup> DECEMBER, 2022**

**NET NEUTRALITY IN INDIA**

**1200 SHRI NARAIN DASS GUPTA:**

Will the Minister of Communications be pleased to state:

- (a) the steps taken by Government to ensure net neutrality in India;
- (b) the reasons the multi-stakeholder body, as recommended by TRAI to DoT, has not been established yet;
- (c) whether the Ministry has carried out any technical audit of net neutrality across different Internet Service Providers (ISPs);
- (d) if so, the details of the audit, if not, the reasons therefor; and
- (e) whether the Ministry has periodically issued directions to check for net neutrality in their network, if so, the details of the directions, if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

- (a) Directives on Net Neutrality incorporating the principles of non-discriminatory treatment of content were issued by Department of Telecommunications (DoT) in July 2018. Subsequently, DoT amended the Unified License for Telecom Service Providers (TSPs) and Unified License (Virtual Network Operators) and Unified Access Service License Agreement to incorporate the principles of non-discriminatory treatment of content in Sept. 2018 and issued an amendment in Internet Service Provider license for Regulatory Framework on “Net Neutrality” in May 2019.
- (b) DoT sent a reference to Telecom Regulatory Authority of India (TRAI) on 31.07.2018 seeking TRAI’s recommendations on ‘Traffic Management Practices (TMPs) and Multi-Stakeholder Body for Net Neutrality’. TRAI provided its recommendation on the subject on 22.09.2020. The recommendations of TRAI are under examination.
- (c) to (e) Technical audit of Internet Service Providers which includes technical information about the network, upstream and downstream bandwidth, tariff plans etc., is being done annually.

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